

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10538/2023

[Arising out of impugned final judgment and order dated 24-01-2023 in CRM(DB) No. 56/2023 passed by the High Court at Calcutta]

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

VERSUS

SEKH JAMIR HOSSAIN & ORS.

Respondent(s)

(IA No. 142476/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 142480/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH SLP(Crl) No. 15160/2023

Date : 29-05-2025 These matters were called on for pronouncement of judgment today.

For Petitioner(s) :

Mr. Vikramjit Banerji, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Ms. Srishti Mishra, Adv.
Mr. Abhishek Singh, Adv.
Mr. Shubhendu Anand, Adv.
Mr. Veer Vikrant Singh, Adv.
Mr. Raman Yadav, Adv.

For Respondent(s) :

Ms. Bhavana Duhoon, AOR

Hon'ble Mr. Justice Sandeep Mehta pronounced the Reportable judgment of the Bench comprising Hon'ble Mr. Justice Vikram Nath and His Lordship.

Leave granted.

The appeals are allowed in terms of the signed Reportable judgment.

The operative part of the judgment reads thus:

“ 21. Consequently, the impugned orders dated 24th January, 2023 and 13th April, 2023 deserve to be and are hereby reversed. The bail granted to the accused respondents by the High Court is accordingly cancelled. The accused respondents shall surrender before the trial Court within two weeks from today, failing which, the trial Court shall adopt coercive measures to secure their presence. Upon surrendering/being arrested, the accused respondents shall be remanded to custody.”

Pending applications also stand disposed of.

(Anita Malhotra)

AR-CUM-PS

(Signed Reportable judgment is placed on the file.)

(Sudhir Kumar Sharma)

Court Master